

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4117
ANSWERED ON:18.08.2010
LAW FOR MANDATORY DNA PROFILE
Namdhari Shri Inder Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has asked the Government to draft a Law, making it mandatory for the maintenance of DNA profile of convicted persons;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) if not, the reasons therefor;
- (d) whether some countries have already introduced such Laws and maintained a data base in this regard; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): Yes, Sir. It is proposed to enact a new law named "DNA Profiling Bill" which would provide for a DNA Profiling Board, monitoring of DNA Laboratories, training, and maintenance of data base.

(c): Does not arise.

(d) & (e): Yes, Sir. Several countries including USA, UK, Australia, Canada, Germany, Sweden, Denmark, Austria, France, New Zealand and China have introduced legislation on DNA profiling of convicted persons and maintain a database. Such data can be accessed only by persons authorized in this behalf.